

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

O.A.No.294/2014

Dated this Tuesday the 15th day of January, 2019

**Coram:Hon'ble Dr. Bhagwan Sahai, Member (A).
Hon'ble Shri R. N. Singh, Member (J).**

1. Nandlal Ramautar Pal
Junior Engineer, Grade-I,
Retired on 31.05.2006,
Kurla Car Shed, Central Railway
Kurla, Mumbai 400 070 and
Residing at B-15, Parth Apt.
Patil Nagar, Near Patil Mangal
Karyalaya, Manjrali,
Badlapur (W), Tal. Ambernath,
Dist.Thane, Pin-421 503.

...Applicant.

(By Advocate Shri P. B. Kakade).

Versus

1. The Union of India
Through the General Manager,
Central Railway, C.S.T.
Mumbai-400 001.
2. The Divisional Railway Manager,
Central Railway C.S.T. Mumbai-400 001.

... Respondents.

(By Advocate Shri V. S. Masurkar).

O R D E R (O R A L)
Per : R. N. Singh, Member (Judicial)

Present.

None for the applicant.

Shri V. S. Masurkar, learned counsel for
the respondents.

We find that there was no presentation on
behalf of the applicant even on the last occasion

i.e. on 17.08.2018. It seems the applicant has lost interest in pursuing the matter.

In the above facts and circumstances, the matter is dismissed in default for non-prosecution. No order as to costs.

(R. N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

V.